

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, BANGALORE
REGIONAL BENCH - COURT NO. 1**

Central Excise Appeal No. 21714 of 2015

(Arising out of Order-in-Appeal No. TVM-EXCUS-000-APP-25 to 33-15-16 dated 28.04.2015 passed by the Commissioner of Central Excise, Customs and Service Tax (Appeals), Cochin.)

M/s. Terumo Penpol Ltd., Appellant(s)
Puliyarakonam, Trivandrum
Kerala.

VERSUS

**Commissioner of Central
Excise & Customs,** Respondent(s)
ICE Bhavan, Press Club Road,
Trivandrum.

APPEARANCE:

Mr. Manoj Pillai, Advocate for the Appellant

Mr. Akshay Kumar, Superintendent (AR) for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE SHRI PULLELA NAGESWARA RAO,
MEMBER (TECHNICAL)**

DATE OF HEARING: 03.02.2025

DATE OF DECISION: 03.02.2025

The appeal is remanded. For order, see order of date in
Central Excise Appeal No. 21706 of 2015

**(D.M. MISRA)
MEMBER (JUDICIAL)**

**(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)**

Raja...